

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1898/2023

(Arising out of impugned final judgment and order dated 16-01-2023 in A482 No. 42/2023 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

PETITIONER(S)

VERSUS

STATE OF U.P &amp; ANR.

RESPONDENT(S)

(IA No.28393/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.28394/2023-EXEMPTION FROM FILING O.T. )

Date : 17-02-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Vivek Jain, AOR  
Mr. Mohd. Irshad, Adv.  
Mr. Amit Bhandari, Adv.  
Ms. Honey Kumbhat, Adv.  
Mr. Rajat Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 27<sup>th</sup> March, 2023.

There will be stay of the further proceedings in Criminal Case No.360/2014 titled "*State vs. Arvind Kejriwal*" pending before the Ld. ACJM (Special Judge MP/MLA), Sultanpur, Uttar Pradesh, till the next date of hearing.

(JAGDISH KUMAR)  
COURT MASTER (SH)

(RENU KAPOOR)  
ASSISTANT REGISTRAR